

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**GREATER KAILASH HOSPITALS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Greater Kailash Hospitals Private Limited
2.	Date of incorporation of corporate debtor	07/11/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110MP2008PTC021307
5.	Address of the registered office and principal office (if any) of corporate debtor	11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001
6.	Insolvency commencement date in respect of corporate debtor	30/07/2024 [copy of order received on 01/08/2024]
7.	Estimated date of closure of insolvency resolution process	28/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mangesh Vitthal Kekre Reg. No.: IBBI/IPA-001/IP-P00539/ 2017-18/10964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh - 452001 Email: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Center, RNT Marg, Near Hotel Shreemaya, Indore, Madhya Pradesh - 452001 Email: ip.gkhospital@gmail.com
11.	Last date for submission of claims	15/08/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore has ordered the commencement of a Corporate Insolvency Resolution Process of **Greater Kailash Hospitals Private Limited** on 30/07/2024 [copy of order received on 01/08/2024].

The creditors of **Greater Kailash Hospitals Private Limited** are hereby called upon to submit their claims with proof on or before 15/08/2024 (Being 14 days from 01/08/2024 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. – Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

Date :**02/08/2024**

Place: **Indore**



**Mangesh Vitthal Kekre**  
**Interim Resolution Professional**  
**Greater Kailash Hospitals Private Limited**  
Reg. No. IBBI/PA-001/ IP- P00539/2017-18/10964  
AFA Valid till : 02/11/2024

# Mohammed Deif, an elusive Hamas leader

Agencies  
DUBAI

Hamas' military leader Mohammed Deif, one of the masterminds of the October 7, 2023 assault on southern Israel, was an elusive figure who had a long and secretive career in the Palestinian group and had been sought by Israel for decades. Deif, 58, was finally killed in an Israeli airstrike on July 13, a huge blow to the militant Islamist group more than nine months after the October 7 attack triggered Israel's devastating campaign in Gaza.

The Israeli military on Thursday confirmed his death in the airstrike in Gaza's Khan Yunis area. Hamas did not immediately respond to a request for comment on the Israeli announcement. Deif had survived seven previous Israeli assassination attempts, the most recent in 2021. In the months since October 7, he was believed to have been directing military operations from the tunnels and backstreets of Gaza, alongside senior colleagues.

Rising up the Hamas ranks

over 30 years, Deif topped Is-

## Considered one of three masterminds of Oct 7 Hamas attack, Israel's bloodiest in history

Israel's "most wanted" list for decades, held personally responsible for the deaths of dozens of Israelis in suicide bombings. Hamas sources said Deif lost an eye and sustained serious injuries in one leg in one of Israel's past attempts to kill him. His survival over the years made him a folk hero for some Palestinians. Deif, 58, rarely spoke and never appeared in public.

He and two other Hamas leaders in Gaza formed a three-man military council that planned the October 7 raid, the bloodiest attack in Israel's 75-year history. Following the attack, Prime Minister Benjamin Netanyahu's government vowed to kill the three - Yahya Sinwar, Hamas' leader in Gaza, Deif, head of their military wing, and Marwan Issa, his deputy.

# 100 held for attack on 10 Downing Street

PTI  
LONDON

British Prime Minister Keir Starmer on Thursday called a meeting with police chiefs after violent protests outside Downing Street in London over the fatal stabbing of three young girls in South-

the stabbing was a asylum seeker who arrived illegally in the country on a boat. Meanwhile, the 17-year-old suspect, who was arrested by the police, was identified as Axel Rudakubana.



port, north-west England, as the teenage male suspect in the attack was charged with murder.

A few hundred protesters hurled beer cans and flares near British Prime Minister Keir Starmer's residence in Downing Street in central London on Wednesday evening. Protesters later tried to kick down a fence as they were confronted by police equipped with riot gear.

The Metropolitan Police said that over 100 people have been arrested during the clashes on Wednesday evening for offences including violent disorder, assault on an emergency worker, and breach of protest conditions as some of its officers suffered minor injuries.

It followed violent protests in Southport and also in Hartlepool, north-east England, and Aldershot, south-east England, believed to involve far-right groups whipped up by social media misinformation claiming the male suspect behind

### Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898  
Website: www.motilaloswalhf.com Email: hfquery@motilaloswal.com

#### POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Sr No.	Loan Agreement No. / Name of the Borrower/ Co Borrower/Guarantor	Date of Demand Notice and Outstanding	Date of possession Taken	Description of the Immovable Property
1	LXGUN00417-180062023 Diyanshu Ashok Kumar Jain & Ashok Kumar Kailashchand Jain	08-05-2024 for Rs. 759601/-	29-07-2024	P.H.No 22 S.No - 1627/3 Ward No. 09 Sharthi City Aon Dist Guna Madhya Pradesh 473101

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sd/-  
Authorized Officer  
(Motilal Oswal Home Finance Limited)

Place : Madhya Pradesh  
Date : 02.08.2024

### कार्यालय नगर परिषद् बड़ौदा, जिला आगर-मालवा (म.प्र.)

Phone No. 07362 [257838] ----- E-mail Add. - Cmobarod@mpurban.gov.in

क्रमांक / निर्माण / 2024 / ..... बड़ौदा, दिनांक 02/08/2024

## :: ई-निविदा तृतीय आमंत्रण सूचना ::

एतद् द्वारा सभी पंजीकृत ठेकेदारों से नगर परिषद् बड़ौदा जिला आगर-मालवा में निम्न कार्य की आवश्यकता होने से (निविदा दिनांक तक लागू नवीनतम संशोधन लागू है) Lumpsum अक्षर पर निविदा आमंत्रित की जाती है। अतः इच्छुक निविदा दाता आवश्यक दस्तावेजों के साथ अपनी ऑनलाइन निविदा दर ई-टेंडरिंग प्रणाली के माध्यम से प्रस्तुत कर सकते हैं। निविदा के संबंध में विस्तृत जानकारी ई-टेंडर वेबसाइट <https://mptenders.gov.in> पर देखी जा सकती है। निविदा एवं उसकी स्थियों में किसी भी प्रकार संशोधन/परिवर्तन/परिचर्चा होने की दशा में ऑनलाइन सूचना ही जारी की जायेगी पृथक से कोई सूचना समाचार पत्र में प्रकाशित नहीं की जायेगी। निविदा प्रपत्र वेबसाइट पर दिनांक 02.08.2024 से 16.08.2024 तक डाउनलोड की जा सकती है।

S. No.	Online Tender no.	Name of the work	Probable amount of contract (Rs.)	Earnest Money Deposit (EMD) (In Rs)	Cost of Bid Document (In Rs)	Time of Completion
1	2024_UAD_36_UAD_1387_1	एस.बी.एम. 2.0 के तहत बड़ौदा शहर में एस्टीमेट निर्माण कार्य एवं नाले का अवरुधन और परिवर्तन कार्य (तृतीय)	3,26,35,000/-	163000/-	15000/-	12 Month (including Rainy Season)

(श्रीमति मंजू सचिन लववंशी)  
अध्यक्ष  
नगर परिषद् बड़ौदा  
जिला आगर-मालवा (म.प्र.)

(श्रीमति मोहनकुंवर लालसिंह राजपुत)  
उपाध्यक्ष  
नगर परिषद् बड़ौदा  
जिला आगर-मालवा (म.प्र.)

(श्रीमति संघ्या सरयाम)  
मुख्य नगर पालिका अधिकारी  
नगर परिषद् बड़ौदा  
जिला आगर-मालवा (म.प्र.)

## Aadhar Housing Finance Ltd.

Corporate Office: Unit No.802, Natraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai-400069  
Ujjain Branch : 06/1st Floor, Kamla Nehru Marg, Freeganj, Above IDBI Bank, Near Shaheed Park, Ujjain - 456010

### E-AUCTION – SALE NOTICE

E-Auction Sale Notice for Sale of immovable Properties under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited will be sold on "As is where is", "As is what is", and "Whatever there is" with no known encumbrances Particulars of which are given below:-

S. N.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Nature of possession
1.	(Loan Code No. 02000001806 / Ujjain Branch) Hari Subhash Kamble (Borrower), Gumfa Subhash Kamble (Co-Borrower)	11-07-2023 & ₹ 3,39,598/-	All that part & parcel of property bearing, Mention in Remark Maitri Nikunj Colony H O 4 16 Part of Plot No 4 Ward No 40 Maitri Nikunj Colony Panwasa Maksi Road Near R K School, Ujjain, Madhya Pradesh - 456010 Boundaries: East- Road, West- Plot No. 5 of R.K Mission School, North- 4/17 House of other, South- 4/15 House of other	Rs. 4,80,000/-	Rs. 48,000/-	Physical

- Last Date of Submission of DD of Earnest Money Deposit along with KYC, Tender Form and accepted Terms and conditions (Tender Documents) is **16-08-2024 within 5:00 PM** at the Branch Office address mentioned herein above or uploaded on <https://bankeauctions.com>. Tenders documents received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
- Date of Opening of the Bid/Offer (Auction Date) for Property is **17-08-2024** on <https://bankeauctions.com> at **3:00 PM to 4:00 PM**.
- AHFL is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever There Is Basis'.
- The Demand Draft Should be made in favor of 'Aadhar Housing Finance Limited' Only.
- Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://bankeauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The intending bidders should register their names at portal M/S C 1 INDIA PVT LTD through the link <https://bankeauctions.com/registration/signup>, and get their User ID and password free of cost. Prospective bidder may avail online training on E- auction from the service provider M/S C 1 INDIA PVT LTD through the website <https://bankeauctions.com>
- For further details contact Authorised Officer of Aadhar Housing Finance Limited, **Deepak Malviya, (Contact : 7583898990)** OR the service provider M/S C 1 INDIA PVT LTD, **Mr. Prabhakaran, Mobile No: +91-74182-81709, E-mail: tm@india.com & support@bankeauctions.com, Phone No. +917291981124/25/26** As on date, there is no order restraining and/or court injunction/AHFL authorized Officer of AHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- For detailed terms and conditions of the sale, please refer to the link provided in Aadhar Housing Finance Limited (AHFL), secured creditor's website i.e. [www.aadharhousing.com](http://www.aadharhousing.com).
- The Bid incremental amount for auction is **Rs. 10,000/-**.

(Authorised Officer)  
For Aadhar Housing Finance Limited

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF GREATER KAILASH HOSPITALS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Greater Kailash Hospitals Private Limited
2. Date of incorporation of Corporate Debtor	07/11/2008
3. Authority under which Corporate Debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U85110MP2008PT0021307
5. Address of the registered office and principal office (if any) of Corporate Debtor	11/2 Old Palasia Greater Kailash, Indore, Madhya Pradesh, India, 452001.
6. Insolvency commencement date in respect of Corporate Debtor	30/07/2024 [copy of order received on 01/08/2024]
7. Estimated date of closure of insolvency resolution process	28/01/2025
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mangesh Vitthal Kekre Reg. No. IBS/IRPA-001/IP-PO0539/2017-18/10964
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 607, Chetak Center, RNT Marg, Near Hotel Streamaya, Indore, Madhya Pradesh - 452001. Email: ca.mangesh@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: 607, Chetak Center, RNT Marg, Near Hotel Streamaya, Indore, Madhya Pradesh - 452001. Email: ip.gkhospital@gmail.com
11. Last date for submission of claims	15/08/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a> (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore has ordered the commencement of a Corporate Insolvency Resolution Process of **Greater Kailash Hospitals Private Limited** on 30/07/2024 [copy of order received on 01/08/2024].

The creditors of **Greater Kailash Hospitals Private Limited** are hereby called upon to submit their claims with proof on or before 15/08/2024 (Being 14 days from 01/08/2024 i.e. the date of receipt of the said order of Hon'ble NCLT, Indore bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02/08/2024  
Place: Indore

Sd/-  
Mangesh Vitthal Kekre  
Interim Resolution Professional  
Greater Kailash Hospitals Private Limited  
Reg. No. IBS/IRPA-001/IP-PO0539/2017-18/10964  
AFA Valid till: 02/11/2024

## कार्यालय नगर परिषद् नलखेड़ा जिला आगर-मालवा (म.प्र.)

क्रमांक / निर्माण ई-टेंडरिंग / 2024 / 195 नलखेड़ा, दिनांक 31-07-2024

### तृतीय ई-निविदा आमंत्रण सूचना

एतद् द्वारा समस्त पंजीकृत ठेकेदारों को सूचित किया जाता है कि नगर परिषद् नलखेड़ा द्वारा नीचे दिये निम्नलिखित निर्माण कार्य कराये जाने हैं। जिसकी ई-निविदा ऑनलाइन टेंडर ई-प्रोक्वोरमेंट सिस्टम पोर्टल <http://mptenders.gov.in> के माध्यम से यू.ए.डी.डी. एस.ओ.आर 02 अगस्त 2021 से लागू दर पर लमसम आधार पर आमंत्रित की जाती है। निविदाओं का संक्षिप्त विवरण निम्नानुसार है:-

क्र.	ऑन लाईन टेंडर नं.	कार्य का नाम	अनुमान पत्रक (लाख में)	अनैस्ट मनी	निविदा प्रपत्र मूल्य	समयावधि
1.	2024_UAD_361076_1	नगर परिषद् नलखेड़ा द्वारा एस.बी.एम. 2.0 योजना नगर्गत लिंकविड वेस्ट मैनेजमेंट कार्य योजना।	46263000	231315	15000	18 माह (वर्षाकाल सहित)

निविदा प्रपत्र क्रय करने की दिनांक 31-07-2024 से 16-08-2024

निविदा ऑनलाइन प्रस्तुत करने की अंतिम दिनांक 16-08-2024 एवं उक्त निविदा दिनांक 20-08-2024 को ऑनलाइन खोली जायेगी। निविदा सूचना में कोई भी संशोधन समाचार पत्र में न दिये जाकर वेबसाइट पर ही जारी किये जायेंगे। केवल उपरोक्त वेबसाइट से ही ऑनलाइन भुगतान कर निविदा प्रपत्र क्रय किये जा सकते हैं।

नोट:- निविदा की विस्तृत शर्तें एवं प्राक्कलन का अवलोकन कार्यालयीन समय में कार्यालय में प्राप्त कर सकते हैं।

(अंतिम विजय सोनी)  
अध्यक्ष  
नगर परिषद् नलखेड़ा

(मुकेश भँवर)  
मुख्य नगर पालिका अधिकारी  
नगर परिषद् नलखेड़ा

# WR NOW RUNS HERITAGE TRAIN BETWEEN PATALPANI ↔ KALAKUND 3 DAYS A WEEK



Train No.	Originating Station & Destination	Departure	Arrival
52965	Patalpani – Kalakund	11:05 Hrs	13:05 Hrs
52966	Kalakund – Patalpani	15:34 Hrs	16:30 Hrs

Heritage Train between Patalpani & Kalakund will run on Friday, Saturday & Sunday with effect from 02/08/2024

### WESTERN RAILWAY

wr.indianrailways.gov.in  
Like us on: [facebook.com/WesternRly](https://facebook.com/WesternRly)  
Follow us on: [x.com/WesternRly](https://x.com/WesternRly)

Booking for the additional trips on Fridays of Train Nos. 52965 & 52966 is open at all PRS counters and on IRCTC website.

PLEASE CARRY ORIGINAL ID PROOF FOR ALL RESERVED TICKETS

### Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL), Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at "Ground Floor, Plot no. 8/1 A & 8/2 A, Amar Singh Marg Freeganj", Ujjain 456001" under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL has taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS and WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: [www.iiflhome.com](http://www.iiflhome.com)

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Dipak Pranjapati 2. Mrs. Renuka Pranjapati (Prospect No. 939821)	25-Nov-2022 Rs. 11,10,495/- (Rupees Eleven Lakh Ten Thousand Four Hundred Ninety Five Only)	All that part and parcel of the property Plot no. 22 343/2/1M2, 343/3/1M2, Phn 41, land area admeasuring 520 sq. ft. Vijay Nagar Gram Undasa Ujjain 456006, Madhya Pradesh, India	24-Jul-2024	Rs. 9,36,000/- (Rupees Nine Lakh Thirty Six Thousand Only)
	Bid Increase Amount Rs. 20,000/- (Rupees Twenty Thousand Only)		Total Outstanding as On Date 04-July-2024 Rs. 11,56,749/- (Rupees Eleven Lakh Fifty Six Thousand Seven Hundred Forty Nine Only)	Earnest Money Deposit (EMD) Rs. 93,600/- (Rupees Ninety Three Thousand Six Hundred Only)

Date of Inspection of property: 09-Sep-2024 11:00 hrs - 14:00 hrs. EMD Last Date: 11-Sep-2024 till 5 pm. Date/Time of E-Auction: 13-Sep-2024 11:00 hrs - 13:00 hrs.

Mode of Payment: EMD payments are to be made vide online mode only. To make payments you have to visit <https://www.iiflhome.com> and pay through link available for the property Secured Asset only.  
Note: Payment link for each property Secured Asset is different. Ensure you are using link of the property Secured Asset you intend to buy vide public auction.

For balance payment, upon successful bid, has to pay through RTGS/NEFT. The accounts details are as follows: a) Name of the Account:- IIFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9802879xxxxx followed by Prospect Number, d) IFSC Code:-SCBL0036001, e) Bank Address:- Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001.

TERMS AND CONDITIONS:

- For participating in e-auction, Intending bidders required to register their details with the Service Provider <https://www.iiflhome.com> well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://www.iiflhome.com> and <https://www.iifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: [care@iiflhome.com](mailto:care@iiflhome.com), Support Helpline no.1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: [care@iiflhome.com](mailto:care@iiflhome.com).
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further notice is hereby given to the Borrower(s), that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Indore , Date: 02-Aug-2024 Sd:- Authorised Officer, IIFL Home Finance Limited

## Edel Finance Company Limited

Corporate Identity Number: U65920MH1989PLC053909  
Registered Office: Edelweiss House, Off. C.S.T. Road, Kalina, Mumbai - 400 098  
Tel: +91-22-4009 4400 Fax: +91-22-4086 3610 Website : <https://edelfinance.edelweissfn.com>

### Standalone financial results for quarter ended June 30, 2024

Particulars	Quarter Ended		Year Ended
	June 30, 2024 (Unaudited)	June 30, 2023 (Unaudited)	
1 Total income from operations	121.02	30.99	404.69
2 Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(32.67)	(57.57)	14.26
3 Net Profit/ (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(32.67)	(57.57)	14.26
4 Net Profit/ (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(9.50)	(17.59)	79.16
5 Total Comprehensive Income / (Loss) for the period [Comprising profit/ (loss) for the period (after tax) and Other Comprehensive Income/ (loss) (after tax)]	(9.50)	(17.59)	79.39
6 Paid-up equity share capital (Face Value of ₹ 100/- Per Share)	956.68	756.68	956.68
7 Reserves (excluding Revaluation Reserves)	671.71	584.24	681.21
8 Securities premium account	448.54	448.54	448.54
9 Net worth <sup>1</sup>	2,593.39	1,505.92	2,602.89
10 Paid-up Debt Capital / Outstanding Debt	4,949.28	2,903.62	4,826.85
11 Outstanding Redeemable Preference Shares	-	-	-
12 Debt Equity Ratio <sup>2</sup>	1.91	1.93	1.85
13 Earnings Per Share (₹) (Face Value of ₹ 100/- each)			
- Basic (not annualised for the quarters)	(0.75)	(1.90)	7.75
- Diluted (not annualised for the quarters)	(0.75)	(1.90)	7.75
14 Capital Redemption Reserve	8.43	8.43	8.43
15 Debenture Redemption Reserve	NA	NA	NA
16 Debt Service Coverage Ratio (DSCR)	NA	NA	NA
17 Interest Service Coverage Ratio (ISCR)	NA	NA	NA

<sup>1</sup>Net worth = Equity share capital + Instruments entirely equity in nature + And other equity  
<sup>2</sup>Debt-equity Ratio = Total debt (Debt securities + Borrowings (other than Debt securities) + Subordinated liabilities) / Net worth

Notes:

- The above is an extract of the detailed format of quarter and year ended standalone financial results filed with the Stock Exchange in accordance with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and year ended standalone financial results are available on the websites of the Stock Exchange ([www.bseindia.com](http://www.bseindia.com)) and the Company's website (<https://edelfinance.edelweissfn.com/>).
- For the other line items referred in regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, pertinent disclosures have been made to the Stock Exchange(s) (BSE) and on the Company's Website and can be accessed on the URL (<https://edelfinance.edelweissfn.com/>).
- The above standalone financial results of the Company for the quarter ended are reviewed and recommended by the Audit Committee and have been approved by the Board of Directors at its meeting held on Aug 01, 2024. These standalone financial results have been subjected to review by the Statutory Auditors of the Company and the auditors have issued an unmodified review report.

On behalf of the Board of Directors

Ananya Suneja  
Executive Director & CFO  
DIN: 07297081

Mumbai, August 01, 2024.

## एक नजर में

## एंट्री फीस मांगने पर बाउंडरिज ने पब संचालक को पीटा

इंदौर: एंट्री फीस और शराब के रुपये मांगने पर बाउंडरिज ने पब संचालक के साथ मारपीट कर दी। विजय नगर पुलिस ने तीन लोगों के पर प्रकरण दर्ज किया है। फरियादी विजय पाटनी का सड़क परियोजना बिल्डिंग में ट्रांसद पब है। विजय के मुताबिक, मोहरसिन, बिजय और राकेश पार्टी करने आए थे। तीनों ने एंट्री फीस नहीं दी और बीयर भी छोड़ें मांगी। पैसे मांगे तो विवाद किया। -नम

## चंद्रावतीगंज विद्यालय की सुधरीय व्यवस्था

इंदौर: सांवेर तहसील में आने वाले चंद्रावतीगंज के विद्यालय की व्यवस्थाओं को सुधारा जाएगा। प्रभारी प्राचार्य की नियुक्ति की जाएगी और परिसर को व्यवस्थित किया जाएगा। विगत दिनों जल संचालन मंत्री तुलसीराम सिलावट ने अधिकारियों की बैठक लेकर उक्त निर्देश दिए थे। निदेश अनुसार जिला पंचायत सीईओ सिद्धार्थ जैन ने इस पर अमल करने के निर्देश दिए हैं। एडवाइ के स्तर की भी जांच की जाएगी। -नम

## नौकरानी पर लाखों रुपये के आभूषण चुराने का आरोप

इंदौर: हीरानगर पुलिस ने नौकरानी पर चोरी का प्रकरण दर्ज किया है। उस पर लाखों रुपये कीमती आभूषण चुराने का आरोप है। माया लोखंडे ने नौकरानी रेखा बोरीयाले के खिलाफ शिकायत की है। 19 मार्च को घर से सोने का टांगड़ा, हार, अंगूठी चोरी हुई थी। पुलिस ने जांच की तो खराब सौदागरी के पक्ष में खड़े हो गए। माया ने टीआइ पीएल शर्मा की शिकायत कर दी। पुलिस को अतिरिक्त पुलिस आयुक्त अमित सिंह के आदेश के बाद केस दर्ज हुआ। -नम

## वीमारी से परेशान युद्ध ने जहर खाकर जान दी

इंदौर: अनपूरणा थाना क्षेत्र में युद्ध ने जहर खाकर खुदकुशी कर ली। युद्ध लंबे समय से बीमार थे। टीआइ संजु कामले के मुताबिक मोहनलाल पुत्र जादीश अग्रवाल निवासी सुदामानगर की मृत्यु हुई है। उधर, आजादनगर थाना अंतर्गत शांतिनगर निवासी 35 वर्षीय कैटरिंग व्यवसायी गोकुल ने भी फांसी लगा कर आत्महत्या की है। उसका पत्नी मंगला से विवाद चल रहा है। -नम

## सड़क हादसे में मृत कैटरिंग व्यवसायी के स्वजन को दिलाई 51 लाख क्षतिपूर्ति

नईदुनिया प्रतिनिधि, इंदौर : परिचित के साथ उसी की कार में हनुवतिया घूमने गए दंपती सड़क हादसे का शिकार हो गए थे। हादसे में कैटरिंग व्यवसायी पति की मौत हो गई जबकि पत्नी घायल हो गई थी। पत्नी और अन्य स्वजन ने कार का बीमा करने वाली कंपनी के खिलाफ एडवोकेट राजेश खंडेलवाल के माध्यम से क्षतिपूर्ति के लिए दावा प्रस्तुत किया। इसकी सुनवाई करते हुए जिला न्यायालय ने 51 लाख रुपये क्षतिपूर्ति देने के आदेश बीमा कंपनी को दिए हैं। बीमा कंपनी ने यह कहते हुए जिम्मेदारी से बचने की कोशिश की थी कि दंपती

## भड़के मंत्री, कहा- हमें ज्ञान मत बताओ

## वैठक • पीथमपुर में अस्पताल निर्माण एवं संचालन एक माह में हो : मंत्री पटेल

नईदुनिया प्रतिनिधि, इंदौर : पंचायत एवं ग्रामीण विकास तथा श्रम मंत्री प्रहलाद पटेल की अध्यक्षता में गुरुवार को श्रम एवं रोजगार मंत्रालय भारत सरकार क्षेत्रीय परिषद कर्मचारी राज्य बीमा निगम मद्रा की 90वीं क्षेत्रीय परिषद की बैठक हुई। इसमें सही क्रम में दस्तावेज नहीं मिलने पर मंत्री पटेल अधिकारियों पर भड़क गए। उन्होंने नाराजगी जताते हुए कहा कि हम भी भारत सरकार से आए हैं, हमें ज्ञान मत बताओ।

दरअसल बैठक में एक एजेंडा के दस्तावेज मंत्री के सामने अधिकारियों द्वारा रखे गए। ये दस्तावेज सही क्रम में नहीं थे। इस पर उन्होंने कहा- दोबारा मुझे ऐसे दस्तावेज मत देना। इसके बाद एक कर्मचारी उन्हें एजेंडा बताने लगे। लेकिन एक अन्य को यह नजर नहीं आया। इस पर कहने लगे इसे कहां ढूंढेंगे। इसे पुस्तक डायरी बना दिया है। फाइल में पतेग नहीं हैं, एजेंडा नंबर नहीं है। राज्य बीमा निगम में ऐसा ही दर्ज चला तो फिर ठीक नहीं है। मुझे आपसे ज्यादा कागज देखने की आदत है, सही क्रम में कागज देखने की आदत डालिए। यह पहली बार था जब मंत्री पटेल



अधिकारियों के साथ बैठक करते हुए मंत्री पटेल। • सौजन्य विभाग

## औद्योगिक स्वास्थ्य एवं सुरक्षा की समीक्षा

मंत्री पटेल की अध्यक्षता में मद्रा राज्य श्रम आयुक्त संगठन की बैठक आयोजित हुई। इसमें उन्होंने प्रदेशभर में श्रम कार्यालय में पदस्थ अधिकारी, स्टाफ की जानकारी लेते हुए आवश्यक

निर्देश दिए। इस अवसर पर उन्होंने औद्योगिक स्वास्थ्य एवं सुरक्षा की स्थिति की समीक्षा भी की। उन्होंने कहा कि मैदानी स्तर पर स्टाफ की पूर्ति करते हुए योजनाओं के प्रभावी क्रियान्वयन करें।

क्षेत्रीय परिषद की बैठक में शामिल हुए थे। उन्होंने पीथमपुर में लंबे समय से चल रहे अस्पताल निर्माण एवं संचालन प्रारंभ करने की प्रक्रिया को समय सीमा में पूर्ण किए जाने के निर्देश दिए। नाराजगी जाहिर करते हुए कहा कि अब ज्यादा समय नहीं लगना चाहिए। एक माह में यह प्रक्रिया पूरी हो जाए, ताकि यहां इलाज की

सुविधाएं मिलने लगे। बैठक में प्रमुख सचिव श्रम विभाग एवं क्षेत्रीय परिषद उपाध्यक्ष सचिव सिन्हा, श्रम आयुक्त एस धनराज, क्षेत्रीय निदेशक एवं सचिव क्षेत्रीय परिषद एम रुबानी, सहायक संचालक नटवर शरदा, राज्य चिकित्सा अधिकारी मनीष मालवीय आदि मौजूद थे।

## पीथमपुर से इंदौर आना पड़ता है इलाज के लिए

जानकारी अनुसार पीथमपुर में करीब 92,500 मजदूरों का ईएएसआईसी का पैसा काटा जाता है। लेकिन उन्हें इलाज के लिए 30-40 किमी दूर इंदौर के नंदनगर आना पड़ता है। इसकी कई बार शिकायत भी हो चुकी है। इसमें बताया गया कि कई बार मजदूरों को सही इलाज नहीं मिलने पर जान चली जाती है। पीथमपुर में 100 बेड अस्पताल के लिए कई सालों से जमीन दी गई है। कई बार टेंडर भी जारी हुए, लेकिन इसका निर्माण नहीं हो पाया।

## मंत्री ने ये निर्देश भी दिए

जो अस्पताल एवं डिस्पेंसरियां संचालित हैं उन्हें अप्रोड किया जाए। अस्पतालों में बेहतर सेवाएं दें जिससे मरीजों को रोक नहीं करना पड़े। निगम के पास उपलब्ध रिक्त जमीन पर अस्पताल व डिस्पेंसरियां निर्माण के प्रस्ताव तैयार कर प्रस्तुत करें। रतलाम में बेहतर स्वास्थ्य सेवाएं प्रदान किए जाने के लिए 50 बिस्तर के अस्पताल का प्रस्ताव तैयार करें।

## इस शहर का मौसम जरा खुशनुमा सा है...



वर्षा की बूंदों से प्रकृति का रोम-रोम इन दिनों खिल उठा है। इंदौर में गुरुवार को दिनभर बादल छाए रहने और दोपहर में हल्की बूंदबांदी होने के कारण मौसम खुशनुमा सा बन गया है। अगले दो दिन अच्छी वर्षा होने की संभावना है। • राजू एड

## पेपर लीक मामले में कालेज ने चार लाख नहीं किए जमा

नईदुनिया प्रतिनिधि, इंदौर : एमबीए पेपर लीक मामले में भाजपा नेता अक्षय बम के आइडलिक कालेज पर देवी अहिल्या विश्वविद्यालय ने पांच लाख का जुर्माना लगाया। मगर कालेज ने तीन दिन पहले सिर्फ एक लाख रुपये जमा किए हैं। शेष राशि माफ करने की गुहार लगाई है। इसे लेकर गुरुवार को कांग्रेसियों ने जमकर हंगामा किया। कांग्रेस नेताओं

ने अधिकारियों का घेराव कर कालेज को बचाने का आरोप लगाया है। इन्होंने राशि में रियायत देने पर विश्वविद्यालय में कटौती भी बांटे। प्रदर्शन करने के लिए नालंदा प्रिसर में दोपहर 12 बजे कांग्रेस नेता विवेक खंडेलवाल, गिरिश जोशी सहित कार्यकर्ता पहुंचे। रजिस्ट्रार अजय वर्मा कार्यालय के बाहर नारेबाजी की।

## अक्षय बम को राहत नहीं

इंदौर: कांग्रेस छोड़कर भाजपा में शामिल हुए अक्षय बम को सत्र न्यायालय से राहत नहीं मिली। जिला न्यायालय ने 17 वर्ष पुराने मामले में 24 अप्रैल 2024 को हत्या के प्रयास की धारा बढ़ाने के आदेश दिए थे। बम ने इस आदेश को चुनौती देते हुए सत्र न्यायालय के समक्ष रिवीजन दायर की थी, जिसे खारिज कर दिया।

## एक लाख छात्रों का डाटा मिलेगा 7 तक

नईदुनिया प्रतिनिधि, इंदौर : कामन यूनिवर्सिटी एंट्रेंस टेस्ट (सीयूईटी) यूजी का परिणाम जारी होने के बाद अब सात अगस्त तक विद्यार्थियों का डाटा मिलने की उम्मीद जताई जा रही है। सीयूईटी देने वाले एक लाख छात्र-छात्राओं ने देवी अहिल्या विश्वविद्यालय से संचालित पाठ्यक्रमों में प्रवेश को लेकर रुचि दिखाई थी। विश्वविद्यालय प्रशासन ने तय किया है कि डाटा मिलने के बाद काउंसिलिंग के लिए पंजीयन शुरू किए जाएंगे। अधिकारियों के मुताबिक यूजी-इंटीग्रेटेड के पहले चरण और पीजी के दूसरे चरण की काउंसिलिंग एक साथ करवाई जाएगी।

सीयूईटी के माध्यम से विश्वविद्यालय की 25 अध्ययनशालाओं से संचालित

यूजी-इंटीग्रेटेड और पीजी की एक साथ होगी काउंसिलिंग

देवी अहिल्या विश्वविद्यालय ने लिया फैसला

पीजी में सिर्फ एमबीए की काउंसिलिंग

सीयूईटी यूजी के साथ ही विश्वविद्यालय ने पीजी की काउंसिलिंग एक साथ करने का विचार किया है। यह पीजी पाठ्यक्रम का दूसरा चरण रहेगा। इसमें केवल 18 एमबीए कोर्स में विद्यार्थियों को प्रवेश दिया जाएगा। अधिकारियों ने बताया सितंबर पहले सस्ताह में कक्षाएं लगाई जाएंगी।

पाठ्यक्रमों में प्रवेश दिया जाएगा, जिसमें बी काम, बीए इकोनॉमिक्स,

मास कम्युनिकेशन, भूगोल, सोशियोलॉजी, सायकोलाजी, बीफार्मा, बीसीए, बीएससी गणित, एप्लाइड स्टेटिस्टिक्स, बीएएलएलबी, एमबीए, मैनेजमेंट साइंस, इलेक्ट्रॉनिक मीडिया, फारेन ट्रेड, ई-कॉमर्स, टूरिज्म, एमबीए, एमटेक पाठ्यक्रम शामिल हैं। करीब 1400 सीटों पर विद्यार्थियों को प्रवेश दिया जाएगा। देशभर से एक लाख विद्यार्थियों ने विश्वविद्यालय को चुना था। एजेंसी ने विश्वविद्यालय को विद्यार्थियों की जानकारी सात अगस्त तक देने का आश्वासन दिया है। समन्वयक डा. कन्हैया आहूजा का कहना है कि डाटा मिलने के बाद सीयूईटी यूजी के लिए काउंसिलिंग में आवेदन की प्रक्रिया शुरू करेंगे। पंजीयन के लिए विद्यार्थियों को बीस दिन का समय देगे।

## अवैध फैक्ट्रियों पर कार्रवाई करेगा प्रदूषण नियंत्रण बोर्ड

नईदुनिया प्रतिनिधि, इंदौर : मद्रा प्रदूषण नियंत्रण बोर्ड जल्द ही शहर में चल रही अवैध फैक्ट्रियों पर कार्रवाई करने जा रहा है। इस संबंध में कुछ समय पहले ही बोर्ड को निर्देश मिले हैं। बोर्ड के क्षेत्रीय अधिकारी एसएन द्विवेदी ने बताया कि नगरों के रिहायशी और व्यावसायिक स्थलों में बिना उचित शासकीय अनुमतियों के फैक्ट्रियां संचालित होती हैं, जिनमें दुर्घटना होने पर जानमाल का खतरा उत्पन्न हो जाता है। भविष्य में इस तरह की कोई दुर्घटना न हो, इसके ध्यान में रखते हुए जिले में संचालित अवैध कारखानों में फैक्ट्रियों को रद्दबासी और व्यावसायिक स्थल से विस्थापन करने की कार्रवाई की जाना है। इसके लेकर इसी सप्ताह से सर्वे शुरू किया जाएगा।

## न्याय के लिए मुख्य न्यायाधिवक्ता को पत्र

नईदुनिया प्रतिनिधि, इंदौर : कुटुंब न्यायालय के फैसले से आहत महिला ने मुख्य न्यायाधिवक्ता को पत्र लिखकर न्याय की गुहार लगाई है। उसका कहना है कि उसने भरण पोषण के लिए पति के खिलाफ केस लगाया था। न्यायालय ने पति से हुए बेटे को तो पांच हजार रुपये प्रतिमाह भरण पोषण दिलाया लेकिन महिला को

पत्नी नहीं माना। महिला ने सवाल उठाया है कि अगर न्यायालय यह मान रहा है कि पति को मुझसे बेटा हुआ है तो वह मुझे पत्नी मानने से इन्कार कैसे कर सकता है। मामला सुदामा नगर निवासी महिला का है। महिला ने बताया कि उसका पूर्व पति से तलाक हो गया था, लेकिन उसके पास इस संबंध में कोई दस्तावेज नहीं है।

## डाक्टर का मोबाइल लूटा

इंदौर: जिला अस्पताल के डाक्टर के साथ वीआइपी रोड पर लूट हो गई। सदर बाजार पुलिस ने बुधवार को बदमाशों के विरुद्ध झपटमारी का प्रकरण दर्ज किया। फरियादी डाक्टर भरत वाजपेयी गोविंद वल्लभ पंत जिला अस्पताल में पदस्थ हैं। वे पैदल जा रहे थे। बदमाश भी पैदल ही आए थे। उन्होंने डाक्टर के जेब से मोबाइल निकाला और भाग गए।

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(वित्तीय आरितियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूतिहित प्रवर्तन अधिनियम 2002 की धारा 13 (2) के अंतर्गत नोटिस (सरफेसी एक्ट)

बैंक ऑफ बड़ौदा, के माध्यम से प्राप्त किया गया ऋण जो कि एन.पी.ए. हो चुका है व जिसमें निम्न वर्णित दिनांक को निम्न वर्णित बकाया राशि शेष थी, उसकी विस्तृत मांग सूचना निम्न वर्णित दिनांक को वित्तीय आरितियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूतिहित प्रवर्तन अधिनियम 2002 की धारा 13 (2) के तहत निम्न वर्णित दिनांक को पंजीकृत डाक पावती सहित द्वारा आप सभी को भेजी गई थी। जो कि प्राप्तकर्ता उपलब्ध नहीं होने के कारण/अस्वीकृत कर देने के कारण वापस कर दी गई थी। निम्न वर्णित मांग सूचना दिनांक में हमने इस आशय को स्पष्ट कर दिया है कि यदि आपके द्वारा सूचना में दर्शाई राशि 60 दिन के अंदर जमा नहीं कराई गई तो उक्त अधिनियम की धारा 13 (4) के अनुसार बैंक में बंधक संपत्ति जो कि निम्नलिखित ऋण व जमानतदार के नाम है, उसका आधिपत्य ले लिया जाएगा। बकाया राशि का उल्लेख निम्नानुसार है।

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अतः आप सभी को सूचना दिया जाता है कि (1) उक्त मांग सूचना पत्र/लिफाफा जो कि आप को डाक प्राधिकरण द्वारा बैंक ऑफ बड़ौदा, से भेजा गया था। आप नोटिस की कॉपी बैंक से प्राप्त कर ले ताकि आपको सूचना की संपूर्ण जानकारी प्राप्त हो जाये एवं (2) मांग सूचना में दर्शाई गई बकाया राशि ब्याज एवं अन्य खर्च आदि सहित आज से 60 दिनों के भीतर जमा करें ताकि सरफेसी अधिनियम में तहत अंतिम कार्यवाही से बचा जा सके।

स्थान: इन्दौर, दिनांक: 02.08.2024

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